

State vs. Unknown
FIR No. 342/21
PS Shakarpur
U/s 279/304 A IPC
17.08.2021

Present: Learned APP for the State through VC.
None for applicant in person.

The present application for release of mobile phone **OPPO-A5** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Krishan, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/17.08.2021

State vs. Piyush Goyal
FIR No. 367/21
PS Shakarpur
U/s 356/379/411/34 IPC

17.08.2021

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Piyush Goyal.

Present:- Ld. APP for the State through VC.

Sh. Sachin Kumar, Id.counsel for the accused through VC.

Court is convened through VC (through Cisco Webex)

I have heard the parties and have also reused the reply.

After hearing the learned counsel for the applicant/accused and the learned APP for the State and going through the contents of the reply, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Allegations leveled against him are serious in nature. The case is at primary stage of investigation and the apprehension of the prosecution that he may influence the witnesses and may tamper with evidence cannot be ruled out. Under the circumstances, keeping in view the nature of the crime alleged and the primary stage of investigation, the bail application is dismissed.

Copy dasti.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-05, (East) KKD
Court/Delhi/17.08.2021

State vs. Sachin Kumar
FIR No. 0096/21
PS PIA

17.08.2021

This is an application for release of articles and mobile phone on superdari.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

Application perused. Reply of IO also perused.

Reply of IO shows that the mobile phone has already been released to the rightful owner vide order dated 13.08.2021 of this Court.

Hence, this application is dismissed as infructuous.

Copy dasti. Order be uploaded to the website of Delhi District court today itself.



(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/17.08.2021